

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

C.P.No. 240/2003 in O.A.No. 471/2003

(3)

Tuesday, this the 9th day of September, 2003

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Mr. S. K. Naik, Member (A)

Shri P.K.Sarin  
s/o Shri S.N.Sarin  
age about 48 years  
r/o 492/KG-1, Vikas Puri  
New Delhi

(Applicant in person)

..Petitioner

Versus

Shri J.N.Bhavani Prasad  
Director General of Works  
CPWD, Nirman Bhawan  
New Delhi

(By Advocate: Shri N.K.Agarwal)

..Respondent

**ORDER (ORAL)**

**Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-**

Heard the petitioner at some length and Shri N.K.Agarwal, learned senior counsel for respondents has also been heard. We have also perused the order passed by the respondent dated 1.9.2003 in pursuance of Tribunal's order dated 3.3.2003 in OA-471/2003.

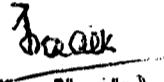
2. We are unable to agree with the vehement contentions of the petitioner that the aforesaid order passed by the respondents is not in compliance with Tribunal's order as, according to him, the same is not in accordance with law. It is settled law, as held by the Hon'ble Supreme Court in J.S. Parihar v. Ganpat Duggar & ors., JT 1996 (9) SC 608, that it is not within the ambit of the Contempt Petition to give further directions to the respondents. On perusal of the order issued by the respondents dated 1.9.2003, we are satisfied that the

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directions of the Tribunal dated 3.3.2003 has been complied with and there is no wilful or contumacious disobedience of the order, regarding disposal of the representation submitted by the applicant and there is, therefore, no justification to continue with the Contempt Petition. If the petitioner is aggrieved by the order, liberty is granted to him to pursue the matter in accordance with law.

3. In view of the above, CP-240/2003 is dismissed. Notice to alleged contemnor is discharged. File to be consigned to record room.

  
(S. K. Naik)  
Member (A)

/sunil/

  
(Mrs. Lakshmi Swaminathan)  
Vice Chairman (J)